

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**MONDAY, THE SIXTH DAY OF JANUARY
TWO THOUSAND AND TWENTY FIVE**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT APPEAL NO: 17 OF 2025

Writ Appeal under clause 15 of the Letters Patent preferred against the order dated 22/07/2024 in W.P.No. 19393 of 2024. on the file of the High Court.

Between:

Vaskula Devender, S/o Muthaiah, Aged about 55 years, Occ- Business, R/o H No 14135/3 Krishna Nagar Colony Near Venkat Reddy Hospital, Kazipet, Hanamkonda District, Telangana-506003.

...APPELLANT/RESPONDENT No.5

AND

1. Cherabuddi Kartikeya, S/o Cherabuddi Raghuvver Reddy Aged about 42 years, Occ- Software Employee R/o H No 25245, Nakkalagutta, Hanamkonda, Warangal District. Presently residing at 400 N M Celurg CT Apt 3913 Chicago IL 60611 U S A, Represented by GPA Holder Cherabuddi Raghuvver Reddy S/o C Jagannath Reddy Aged about 68 years, Occ-Retd. Jr. Lecturer, R/o H No 25245, Nakkalagutta, Hanamkonda, Hanamkonda District, Telangana-506001.

...RESPONDENT No.1/WRIT PETITIONER

2. The State of Telangana, Rep by its Principal Secretary Revenue Department, Dr. B R Ambedkar Telangana Secretariat, Hyderabad. ,
3. The District Collector, Hanamkonda District.
4. The Revenue Divisional Officer, Warangal Urban Warangal District.
5. The Tahsildar -cum- Sub Registrar, Hanamkonda Mandal, Hanamkonda District.

...RESPONDENTS

IA NO: 3 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of the order passed in W.P.No.19393 of 2024 dated 22/07/2024, pending disposal of the main writ appeal.

Counsel for the Appellant: SRI SREESAILAM DARA
Counsel for the Respondent No.1: SRI P.BHANU PRAKASH
Counsel for the Respondent Nos.2 TO 5: SRI MURALIDHAR REDDY KATRAM,
GP FOR REVENUE

The Court made the following: JUDGMENT

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT APPEAL No.17 of 2025

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Dara Sreesailam, learned counsel for the appellant appears through video conferencing.

Mr. P.Bhanu Prakash, learned counsel for the respondent No.1.

Mr. Muralidhar Reddy Katram, learned Government Pleader for Revenue, for the respondents No.2 to 5.

2. This intra court appeal is filed against the order dated 22.07.2024 passed by the learned Single Judge by which the writ petition preferred by the respondent No.1, namely W.P.No.19393 of 2024, has been disposed of with a direction to the District Collector, Hanamkonda District, to decide the representation dated 04.07.2024 submitted by the respondent No.1 after affording an opportunity of hearing to the respondent No.1 and the appellant.

3. Learned counsel for the appellant submits that the impugned order has been passed without issuing any notice to the appellant. It is further submitted that the respondent No.1 is guilty of suppression of material facts and has not brought to the notice of the Court the previous round of litigation pending between the parties. It is, therefore, urged that the respondent No.1 is not entitled to invoke the writ jurisdiction.

4. However, the aforesaid submission has been disputed by the learned counsel for the respondent No.1 and it has been contended that the respondent No.1 has not suppressed any facts and has approached the Court with clean hands.

5. Be that as it may, since the entitlement of the respondent No.1 to seek the relief has been questioned by the appellant, in the facts and circumstances of the case, though the order passed by the learned Single Judge is innocuous, we set aside the same and request the learned Single Judge to hear the parties and to decide the writ petition afresh.

6. Accordingly, the appeal is disposed of.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

**SD/-T. SRINIVAS
DEPUTY REGISTRAR**

//TRUE COPY//

SECTION OFFICER

To

1. The Principal Secretary Revenue Department, Dr. B R Ambedkar Telangana Secretariat, Hyderabad, State of Telangana.
2. The District Collector, Hanamkonda District.
3. The Revenue Divisional Officer, Warangal Urban Warangal District.
4. The Tahsildar -cum- Sub Registrar, Hanamkonda Mandal, Hanamkonda District.
5. One CC to SRI SREESAILAM DARA, Advocate [OPUC]
6. One CC to SRI P.BHANU PRAKASH, Advocate [OPUC]
7. Two CCs to GP FOR REVENUE, High Court for the State of Telangana, at Hyderabad. [OUT]
8. Two CD Copies

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